

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) There is no such proposal at present.

(b) Does not arise.

#### Attachment of Pay of Government Employees

**2371. Shri Jedhe:** Will the Minister of Law be pleased to state:

(a) in which year the law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted;

(b) what was the minimum basic pay of Central Government employees at that time and the pay at present;

(c) whether it is a fact that the ceiling of non-attachable pay of a Government employee is still the same i.e. Rs. 100 in spite of three or four time increase in the basic pay; and

(d) if so, the reasons for not increasing the ceiling proportionately specially in view of the manifold increase in general level of prices at present?

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):**

(a) The law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted in the year 1937.

(b) While no minimum basic pay was fixed at that time, the starting salary of the lowest grade Central Government employees in 1937 varied from Rs. 8 to Rs. 14 per mensem and the minimum remuneration payable to Central Government employees other than under-aged employees at present is Rs. 85 per mensem (Rs. 70 basic pay plus Rs. 15 Dearness Allowance).

(c) Yes, Sir. It is a fact that the ceiling of non-attachable pay of a Government employee is still Rs. 100.

(d) The question of raising exemption limit is under the active con-

sideration of the Government of India. The Law Commission in its draft Report on Civil Procedure Code, which has been circulated to the State Governments and other interested bodies for comments, has suggested amendment of section 60 of the Code *inter alia* so as to raise the exemption limit of attachment from Rs. 100 to Rs. 150. The final Report of the Law Commission on the Civil Procedure Code is being awaited.

#### पिछड़े वर्ग आयोग

२३७२. { श्री प्रकाशवीर शास्त्री :  
श्री राम सेवक यादव :  
श्री जि० मंडल :  
श्री यमुना प्रसाद मंडल :  
श्री प्र० र० चक्रवर्ती :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछड़े वर्ग आयोग पर, जो २६ जनवरी, १९५३ को स्थापित किया गया था, कुल कितना व्यय किया गया; और

(ख) आयोग ने जो मुझाव दिये हैं उन्हें कहाँ तक लागू किया गया है ?

गृह-कार्य मंत्रालय में उपसत्री (श्रीमती चन्द्रशेखर) (क) ५,००,१६२ रुपये (पाच लाख एक सौ ब्यासठ रुपये) ।

(ख) इस सम्बन्ध में आयोग की रिपोर्ट के साथ ३ सितम्बर, १९५६ को मदन में प्रस्तुत किये गये ज्ञापन तथा १४ अगस्त, १९६१ को दिये गए अनारगिकित प्रश्न संख्या ६०३ के उत्तर की प्र ध्यान आकर्षित किया जाता है ।

#### Kotah-Bundi Land for Ex-servicemen

**2373. Shri P. Kunhan:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that in Kotah and Bundi Districts of Rajasthan land has been given to ex-servicemen;